

**GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF LAND RESOURCES**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2350  
TO BE ANSWERED ON 06.08.2024**

**Issue of Compensation for Land Acquisition**

**2350. Shri Madhavaneni Raghunandan Rao:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the number of meetings held by the National Monitoring Committee (NMC) in 2023-2024;
- (b) whether solutions are being found by the NMC to issues of compensation to be paid for land acquisition;
- (c) whether it is a fact that interest has to be paid for delayed payment of compensation to farmers affected by land acquisition and if so, the details thereof; and
- (d) the details of interest to be paid to such displaced farmers according to the latest law in the country?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(Dr. CHANDRA SEKHAR PEMMASANI)**

(a) & (b): Sir, the 10<sup>th</sup> meeting of the National Monitoring Committee (NMC) was held under the Chairmanship of Secretary, Land Resources on 10<sup>th</sup> August 2023 in the Department of Land Resources, Ministry of Rural Development. During the meeting, issues relating to Rehabilitation and Resettlement (R&R) of Polavaram Irrigation Project, Ujh Multipurpose Project and Ken-Betwa River Link Project were discussed. The NMC is periodically monitoring the R&R activities under these National Projects.

(c) & (d): Land acquisition is carried out by the Central and State Governments under various Central and State Acts including the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (RFCTLARR Act, 2013) administered by the Department. The provisions of the Act, 2013 are implemented by the “appropriate Government” as defined under section 3(e) of the said Act. Section 80 of the RFCTLARR Act, 2013 provides that when the amount of such compensation is not paid or deposited on or before taking possession of the land, the Collector shall pay the amount awarded with interest thereon at the rate of nine per cent per annum from the time of so taking possession until it shall have been so paid or deposited, provided that if such compensation or any part thereof is not paid or deposited within a period of one year from the date on which possession is taken, interest at the rate of fifteen per cent per annum shall be payable from the date or expiry of the said period of one year on the amount of compensation or part thereof which has not been paid or deposited before the date of such expiry.

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